

(03)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI
NEW BOMBAY BENCHO.A. No. 200 /89
~~XXX~~

198

DATE OF DECISION 8.6.1989

Shri K.V.Pandit

Petitioner

Shri D.V.Gangal

Advocate for the Petitioner(s)

Versus

Union of India and another

Respondents

Shri J.G.Sawant

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

(ov)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA. NO. 200/89

Shri K.V.Pandit,
Gangman working under P.W.I.(Ghat)
Igatpuri, Central Railway, Nashik. .. Applicant

v/s.

1. Union of India
through the General Manager,
Central Railway, Bombay V.T.
2. The Divisional Railway Manager,
Central Railway, Bombay V.T. .. Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri P.S.Chaudhuri

Appearance :

Mr.D.V.Gangal
Advocate
For the applicant

Mr. J.G.Sawant
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 8.6.1989

(PER: M.B.Mujumdar, Member (J)

Heard Mr. D.V.Gangal for the applicant and Mr. J.G.
Sawant for the respondents.

2. Mr. Sawant makes a statement after taking instructions
from the officer who is present in the court that the
applicant is appointed as Khalasi under Inspector of Works
at Igatpuri. Mr. Gangal states that the applicant is
satisfied with this order and hence the application be
disposed of.

3. The application is accordingly disposed of with
no orders as to costs.


(P.S.CHAUDHURI)
MEMBER (A)


(M.B.MUJUMDAR)
MEMBER (J)